

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 26168/2026

[Arising out of impugned final judgment and order dated 28-04-2026 in WPL No. 13580/2026 passed by the High Court of Judicature at Bombay]

VISHAL SHARMA

Petitioner(s)

VERSUS

PRAVIN R NAVANDAR & ORS.

Respondent(s)

IA No. 133373/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 133377/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 30-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Navin Pahwa, Sr. Adv.
Mr. Shashwat Singh, AOR
Mr. Rohan Talwar, Adv.
Mr. Saurav Beniwal, Adv.
Ms. Sejal Nanda, Adv.
Mr. Aman Kumar, Adv.
Mr. Sidhant Verma, Adv.

For Respondent(s) : Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Niranjan Reddy, Sr. Adv.
Mr. S.S. Shroff, AOR
Mr. Anoop Rawat, Adv.
Mr. Vaijaynt Paliwal, Adv.
Mr. Saurav Panda, Adv.
Mr. Aditya Marwah, Adv.
Mr. Sivigdha Saraf, Adv.
Ms. Aditi Roy, Adv.
Ms. Shruti Poddar, Adv.

Mr. Shreyas Edupaganti, AOR
Mr. Neerak Kishan Kaul, Adv.
Mr. Mayank Gupta, Adv.
Mr. Udit Sidhra, Adv.
Mr. Kumar Saumitr, Adv.
Mr. Ashwij Ramaiah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the petitioner submits that he may be permitted to withdraw this special leave petition so that he can move appropriate application in the pending appeal before the National Company Law Tribunal.

2. In view of the above, the petition is dismissed as withdrawn.

(SUNITA CHOUDHARY)
SENIOR PERSONAL ASSISTANT

(SAPNA BANSAL)
COURT MASTER (NSH)